GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:300
ANSWERED ON:09.08.2012
ANTI-COMPETITIVE PRACTICES BY CAR MAKERS
Bhoi Shri Sanjay;Chitthan Shri N.S.V.;Ganeshamurthi Shri A.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that Competition Commission of India has initiated investigation into anti-competitive practices indulged by a section of car makers;
- (b) if so, the details thereof; and
- (c) the outcome of the investigation and action taken against the car makers who were found to be indulged in anti-competitive practices?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH)

- (a) Yes, Madam.
- (b) The Competition Commission of India (CCI) has received certain information under section 19(1)(a) of the Competition Act, 2002 against some car makers.
- (c) The Competition Commission of India (CCI), which is a quasi-judicial body, is getting the matter investigated for appropriate action in the matter as per provisions of the Competition Act, 2002.